

### Validity of degrees by open universities

3435. DR. JANARADHAN WAGHMARE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is aware of the opinion expressed by a Supreme Court Bench that the degrees given by open universities, especially private universities are not equivalent to the degrees given by the regular universities; and

(b) if so, what would be the fate of the students getting their degrees from open and private universities?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) It has not come, specifically, to the notice of this Ministry that Hon'ble Supreme Court has expressed opinion that the degrees given by open universities, especially private universities, are not equivalent to the degrees given by the regular universities. However, it is learnt that Hon'ble Supreme Court in Civil Appeals No. 2252 of 2006 and 4173 of 2008 has *inter-alia* opined that Master's degrees awarded by Annamalai University through distance mode, to the students, who were not holding basic graduation degree, cannot be considered as valid for the purpose of academic pursuit and employment respectively.

### Functioning of KGBVs

3436. SHRI NAND KISHORE YADAV:  
SHRI KAMAL AKHTAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of Kasturba Gandhi Balika Vidyalayas (KGBVs) in the country, State-wise;

(b) the number of students in KGBVs, State-wise;

(c) the number of minority students enrolled in KGBVs, State-wise;

(d) whether it is a fact that ratio of minority girl students is very low in these KGBVs; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) The Government of India has sanctioned 2573 KGBVs in the country. A State-wise list of KGBVs and girls enrolled therein including minority girls is given the Statement (*See below*).

(d) and (e) 479 KGBVs are set up in minority concentration blocks having a 25% minority population. The enrolment of minority girls in the KGBVs in these blocks is 24.5%.

**Statement**

*Functioning of KGBVs*

Sl. No.	Name of the State	No. of KGBVs sanctioned	No. of girls enrolled in KGBVs	No. of Minority students enrolled in KGBVs state-wise
1	2	3	4	5
1.	Andhra Pradesh	395	32007	1207
2.	Arunachal Pradesh	36	3600	0
3.	Assam	26	1450	516
4.	Bihar	391	28099	3920
5.	Chhattisgarh	93	8279	43
6.	Dadra and Nagar Haveli	1	49	0
7.	Delhi	1	0	0
8.	Gujarat	63	3517	105
9.	Haryana	9	1048	453
10.	Himachal Pradesh	10	408	20
11.	Jammu and Kashmir	79	3193	2144
12.	Jharkhand	198	17743	1066
13.	Karnataka	64	5629	396
14.	Madhya Pradesh	200	19235	305
15.	Maharashtra	36	2860	37
16.	Manipur	1	81	0
17.	Meghalaya	2	102	0
18.	Mizoram	1	100	0
19.	Nagaland	2	100	0
20.	Orissa	157	12912	79
21.	Punjab	3	51	0
22.	Rajasthan	200	14183	819
23.	Tamil Nadu	54	2902	22
24.	Tripura	7	350	1

1	2	3	4	5
25.	Uttar Pradesh	454	29749	2565
26.	Uttarakhand	26	934	62
27.	West Bengal	65	2542	259
GRAND TOTAL :		2573	191123	14019

#### **Enrolment of students by private institutions**

3437. SHRI B.S. GNANADESIKAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is concerned about the practice of private institutions enrolling thousands of students even before they get the mandatory recognition;

(b) if so, whether Government has constituted monitory mechanism to curb such irregularities in accrediting private institutions;

(c) if so, the details thereof and the number of private institutions which enrolled students beyond prescribed limit; and

(d) the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) As per the information given by the All India Council for Technical Education (AICTE), the Council has not received any information or complaint about private institutions enrolling students before getting mandatory approval. The Council has yet to constitute a monitoring mechanism to curb such irregularities.

(c) and (d) During the academic year 2007-09 and 2008-10, 15 institutions offering PGDM courses have enrolled students beyond prescribed limits. As per the recommendations of the Executive Committee of the AICTE, all such institutions which admitted excess students over and above sanctioned intake have to disclose the information and are required to submit an affidavit on non judicial stamp paper of Rs. 100/- stating that they shall not repeat the same in future. They are also required to pay a penalty @75% of tuition fee.

#### **Establishment of model schools in Tamil Nadu**

3438. SHRI B.S. GNANADESIKAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has any plan to establish model schools on the lines of Central Schools in Educationally Backward Blocks (EBBs) especially in Tamil Nadu under the Eleventh Plan;

(b) if so, the number of such schools planned to be established in Tamil Nadu under the Eleventh Plan and proposed budget allocation for the same;

(c) whether Government has also proposed to set up model schools on the Public Private